

KARNATAKA - LOKAYUKTA

No. UPLOK-2/DE-430/2015/ARE-12

M.S. Building
Dr. B.R. Ambedkar Road
Bengaluru-560 001
Date: 24.12.2019

ENQUIRY REPORT**PRESENT :**

SRI D. PUTTASWAMY
ADDITIONAL REGISTRAR (ENQUIRIES)-12
M.S. BUILDING
KARNATAKA LOKAYUKTA
BENGALURU - 560 001.

Subject :

Departmental Inquiry against :

1. Sri. Lakshman Rao (**Retired**),
Panchayath Development Officer,
Susheelanagar Grama Panchayath,
Sandur Taluk, Bellary District and
2. Sri. Devendrappa (**Retired**),
Panchayath Development Officer,
Susheelanagar Grama Panchayath,
Sandur Taluk, Bellary District -reg.,

References:

1. Report u/S 12(3) of the Karnataka
Lokayukta Act, 1984 in Compt/Uplok/
GLB/1720/2014/DRE-5 dt.07.07.2015
2. Government Order No.ಗ್ರಾಅಪ 356 ಗ್ರಾಪಂಸಾ 2015
Bengaluru dated:10.08.2015
3. Nomination Order No.Uplok-2/DE/430/
2015 Bengaluru dt.21.08.2015 of
Hon'ble Upalokayukta-2
4. Order No.Uplok-1&2/DE/Transfers/2018
Bengaluru dated 6.8.2018.

* * *

1. This complaint is filed by the complainant Sri. D.
Mallikarjuna, Advocate, R/o Honnalli Road, Bellary

District (hereinafter referred to as 'complainant' for short) against (1) Sri. Lakshman Rao (**Retired**), Panchayath Development Officer, Susheelanagar Grama Panchayath, Sandur Taluk, Bellary District, (2) Sri. Devendrappa (**Retired**), Panchayath Development Officer, Susheelanagar Grama Panchayath, Sandur Taluk, Bellary District (hereinafter referred to as DGOs 1 and 2 respectively) and (3) Sri. Fakhirappa, Bill Collector, Susheelanagar Grama Panchayath, Sandur Taluk, Bellary District, alleging misuse of funds. As Sri. Fakhirappa, Bill Collector was not a Government Servant, recommendation was made to the Chief Executive Officer, Zilla Panchayath, Bellary District to submit a report on the allegations made against Sri. Fakhirappa.

2. The investigation was conducted by the District Watershed Development Officer, Bellary (hereinafter referred to as the Investigating Officer, in short I.O.), and the I.O. has submitted the report through the Chief Executive Officer, Zilla Panchayath, Bellary dt: 09/20.09.2014. The copy of the investigation report was sent to the DGOs 1 and 2 for their comments. DGOs 1 and 2 have submitted their comments denying the investigation report.

3. Hence, a report was sent to the Government u/S 12(3) of the Karnataka Lokayukta Act, 1984 as per

reference No.1. In pursuance of the report, Government was pleased to issue the Government Order (G.O.) authorizing Hon'ble Upa-lokayukta to hold an enquiry against the DGOs as per reference No. 2.

4. On the basis of the Government Order, nomination order was issued by Hon'ble Upa-lokayukta on 21.08.2015 authorizing ARE-3 to frame Articles of Charge against the DGOs and to hold an enquiry to find out truth and to submit a report as per reference No. 3. On the basis of the nomination order, the Article of Charge against the DGOs were framed by the then Additional Registrar (Enquiries-3) and was sent to the Delinquent Government Officials on 07.09.2015. In view of the order cited at reference No. 4, this file was transferred from ARE-3 to ARE-12.

5. The article of charge and the statement of imputations of misconduct prepared and leveled against the DGOs are reproduced as here under :-

ಅನುಬಂಧ-1
ದೋಷಾರೋಪಣೆ ಪಟ್ಟಿ

ಶ್ರೀ ಲಕ್ಷ್ಮಣರಾವ್, ನಿವೃತ್ತ ಪಂಚಾಯತಿ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿಗಳು,
ಸುಶೀಲನಗರ ಗ್ರಾಮ ಪಂಚಾಯತಿ, ಸಂಡೂರು ತಾಲ್ಲೂಕು, ಬಳ್ಳಾರಿ ಜಿಲ್ಲೆ, (2) ಶ್ರೀ
ದೇವೇಂದ್ರಪ್ಪ, ನಿವೃತ್ತ ಪಂಚಾಯತಿ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿಗಳು, ಸುಶೀಲನಗರ ಗ್ರಾಮ
ಪಂಚಾಯತಿ, ಸಂಡೂರು ತಾಲ್ಲೂಕು, ಬಳ್ಳಾರಿ ಜಿಲ್ಲೆ ನಿಮ್ಮ ಕರ್ತವ್ಯ ಪಾಲನೆಯಲ್ಲಿ:

(ಎ) ಆ.ಸ.ನೌ 1 ಮತ್ತು 2 ರವರು ಗ್ರಾಮ ಪಂಚಾಯತಿಯಿಂದ ಅನುಷ್ಠಾನಗೊಳಿಸಲಾದ ಯೋಜನೆಗಳಲ್ಲಿ ಸುಶೀಲಾನಗರದ ಗ್ರಾಮ ಪಂಚಾಯತಿ ವ್ಯಾಪ್ತಿಯ ಬೋರಂಜಿ ತಿಪ್ಪು ನಾಯಕರವರ ಮನೆಯಿಂದ ಜಂಬೂ ನಾಯಕರವರ ಜಮೀನಿನವರೆಗೆ ರಸ್ತೆ ಅಭಿವೃದ್ಧಿ ಕಾಮಗಾರಿಗೆ ಸಂಬಂಧಿಸಿದಂತೆ ಕಾಮಗಾರಿಯ ಛಾಯಾಚಿತ್ರ ಪರಿಶೀಲಿಸಲಾಗಿ ನಿರ್ಮಾಣದ ಕೂಲಿಕಾರರ ಛಾಯಾಚಿತ್ರಗಳು ಮತ್ತು ಎಂ.ಎನ್.ಆರ್‌ನಲ್ಲಿ ನಮೂದಿಸಿದ ಕೂಲಿಕಾರರ ಹೆಸರುಗಳನ್ನು ಬೇರೆ ಬೇರೆಯಾಗಿ ನಮೂದಿಸಿ ಹಾಗೂ ಕಾಮಗಾರಿಯನ್ನು ಯಂತ್ರದ ಮೂಲಕ ನಿರ್ಮಾಣ ಮಾಡಿ ಕರ್ತವ್ಯ ಲೋಪವೆಸಗಿರುತ್ತೀರಿ;

(ಬಿ) ಆ.ಸ.ನೌ 1 ಮತ್ತು 2 ರವರು 2010-11, 2011-12 ಹಾಗೂ 2012-13ನೇ ಸಾಲಿನಲ್ಲಿ ಸುಶೀಲಾನಗರ ಗ್ರಾಮ ಪಂಚಾಯತಿಯಿಂದ ಅನುಷ್ಠಾನಗೊಳಿಸಲಾದ ಕಾಮಗಾರಿಗಳನ್ನು ಯಂತ್ರದ ಸಹಾಯದಿಂದ ಅನುಷ್ಠಾನಗೊಳಿಸಿ ಸುಳ್ಳು ದಾಖಲೆಗಳನ್ನು ಸೃಷ್ಟಿಸಿ, ದಾಖಲಾತಿಗಳನ್ನು ಕ್ರಮಬದ್ಧವಾಗಿ ನಿರ್ವಹಿಸದೇ ಕರ್ತವ್ಯ ಲೋಪವೆಸಗಿರುತ್ತೀರಿ.

ಕಾರಣ, ಜವಾಬ್ದಾರಿಯುತ ಸರ್ಕಾರಿ ನೌಕರರಾಗಿದ್ದರೂ ಸಹಿತ ನಿಯಮಾವಳಿಗಳನ್ನು ಉಲ್ಲಂಘಿಸಿ ನಿಮ್ಮ ಕರ್ತವ್ಯ ಪಾಲನೆಯಲ್ಲಿ ಸಂಪೂರ್ಣ ಪ್ರಾಮಾಣಿಕತೆ ಹಾಗೂ ಕರ್ತವ್ಯ ನಿಷ್ಠೆಯನ್ನು ಪಾಲಿಸದೆ, ಮತ್ತು ಸರ್ಕಾರಿ ನೌಕರರಿಗೆ ಉಚಿತವಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡು ದುರ್ನಡತೆ/ದುವರ್ತನೆಯಿಂದ ವರ್ತಿಸಿ, ಕರ್ನಾಟಕ ನಾಗರೀಕ ಸೇವಾ ನಿಯಮಗಳು (ನಡತೆ) 1966, ನಿಯಮ 3(1) (i) ರಿಂದ (iii) ರಡಿಯಲ್ಲಿ ಉಕ್ತವಾದ ದುರ್ನಡತೆ ಎಸಗಿದ್ದೀರಿ ಎಂದು ಕರ್ನಾಟಕ ನಾಗರೀಕ ಸೇವಾ ನಿಯಮ (ವರ್ಗೀಕರಣ, ನಿರ್ಬಂಧ ಮತ್ತು ಮೇಲ್ಮನವಿ) 1957ರ ಮೇರೆಗೆ ನಿಮ್ಮ ಮೇಲೆ ದೋಷಾರೋಪಣೆಯನ್ನು ಮಾಡಲಾಗಿದೆ.

ಅನುಬಂಧ-2

ದೋಷಾರೋಪಣೆಯ ವಿವರ

ಶ್ರೀ ಡಿ. ಮಲ್ಲಿಕಾರ್ಜುನ, ವಕೀಲರು, ನಂ. 4, ಹೊನ್ನಳ್ಳಿ ರಸ್ತೆ, ಗುಗ್ಗರಹಟ್ಟಿ, ಬಳ್ಳಾರಿ (ಇನ್ನು ಮುಂದೆ "ದೂರುದಾರರು" ಎಂದು ಕರೆಯಲ್ಪಡುವ)ರವರು

ಸುಶೀಲನಗರ ಗ್ರಾಮ ಪಂಚಾಯತಿಯಲ್ಲಿ 2010-11, 2011-12 ಮತ್ತು 2012-13ನೇ ಸಾಲಿನಲ್ಲಿ ವಿವಿಧ ಯೋಜನೆಗಳ ಕಾಮಗಾರಿಗಳಲ್ಲಿ ಹಣದ ಅವ್ಯವಹಾರವಾಗಿ ಸುಳ್ಳು ದಾಖಲಾತಿಗಳನ್ನು ಸೃಷ್ಟಿಸಿ ಹಣ ದುರುಪಯೋಗೋಪಡಿಸಿಕೊಂಡು ಕರ್ತವ್ಯಲೋಪವೆಸಗಿರುತ್ತಾರೆಂದು ಶ್ರೀ ಲಕ್ಷ್ಮಣರಾವ್, ನಿವೃತ್ತ ಪಂಚಾಯತಿ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿಗಳು, ಸುಶೀಲನಗರ ಗ್ರಾಮ ಪಂಚಾಯತಿ, ಸಂಡೂರು ತಾಲ್ಲೂಕು, ಬಳ್ಳಾರಿ ಜಿಲ್ಲೆ ಮತ್ತು (2) ಶ್ರೀ ದೇವೇಂದ್ರಪ್ಪ, ನಿವೃತ್ತ ಪಂಚಾಯತಿ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿಗಳು, ಸುಶೀಲನಗರ ಗ್ರಾಮ ಪಂಚಾಯತಿ, ಸಂಡೂರು ತಾಲ್ಲೂಕು, ಬಳ್ಳಾರಿ ಜಿಲ್ಲೆ, (ಇನ್ನು ಮುಂದೆ 'ಆ.ಸ.ನೌ 1 ಮತ್ತು 2' ಎಂದು ಕರೆಯಲ್ಪಡುವ) ರವರ ವಿರುದ್ಧ ದೂರು ನೀಡಿದ್ದು, ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತ ಕಾಯ್ದೆ 1984ರ ಕಲಂ.9ರಡಿ ತನಿಖೆ ಕೈಗೆತ್ತಿಕೊಳ್ಳಲಾಗಿದೆ.

ಪ್ರಕರಣದ ಸಂಕ್ಷಿಪ್ತ ಸಾರಾಂಶ;

2) ಬಳ್ಳಾರಿ ಜಿಲ್ಲೆ, ಸಂಡೂರು ತಾಲ್ಲೂಕಿನ ಸುಶೀಲನಗರ ಗ್ರಾಮ ಪಂಚಾಯತಿಯಲ್ಲಿ 2010-11, 2011-12 ಮತ್ತು 2012-13ನೇ ಸಾಲಿನಲ್ಲಿ ವಿವಿಧ ಯೋಜನೆಗಳ ಕಾಮಗಾರಿಗಳಲ್ಲಿ ಹಣದ ಅವ್ಯವಹಾರವಾಗಿ ಸುಳ್ಳು ದಾಖಲಾತಿಗಳನ್ನು ಸೃಷ್ಟಿಸಿ ಹಣ ದುರುಪಯೋಗೋಪಡಿಸಿಕೊಂಡಿರುವುದು ಸಾಬೀತಾಗಿದ್ದರೂ, ಸಹಾ ಸಂಬಂಧಪಟ್ಟ ಪ್ರಾಧಿಕಾರದವರು ಯಾವುದೇ ಕ್ರಮವಹಿಸಿಲ್ಲವೆಂದು ದೂರುದಾರರು ಆ.ಸ.ನೌ.1 ಮತ್ತು 2 ರ ವಿರುದ್ಧ ಕ್ರಮ ಜರುಗಿಸಲು ಕೋರಿರುವ ದೂರಿದೆ.

3) ದೂರಿನಲ್ಲಿನ ಆಪಾದನೆಗಳಿಗೆ ಸಂಬಂಧಿಸಿದಂತೆ ದೂರು ದಾಖಲಿಸುವುದಕ್ಕಿಂತ ಹಿಂದೆಯೇ ಜಿಲ್ಲಾ ಜಲಾನಯನ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿ, ಜಿಲ್ಲಾ ಜಲಾನಯನ ಅಭಿವೃದ್ಧಿ ಇಲಾಖೆ ಬಳ್ಳಾರಿರವರಿಂದ ತನಿಖೆ ನಡೆಸಿದ್ದರಿಂದ ಬಳ್ಳಾರಿ ಜಿಲ್ಲೆಯ ಜಿಲ್ಲಾ ಪಂಚಾಯತಿಯ ಮುಖ್ಯ ಕಾರ್ಯನಿರ್ವಾಹಕ ಅಧಿಕಾರಿಯವರಿಂದ ತನಿಖಾ ವರದಿಯನ್ನು ಸಲ್ಲಿಸುವಂತೆ ನೀಡಿದ ನಿರ್ದೇಶನದ ಮೇರೆಗೆ, ಸದರಿಯವರು ದಿ: 09/20.09.2014ರ ವರದಿಯನ್ನು ಸಲ್ಲಿಸಿದ್ದಾರೆ.

4) ಈ ಪ್ರಕರಣದ ದೂರಿನಲ್ಲಿನ ಆಪಾದನೆಗೆ ಸಂಬಂಧಿಸಿದಂತೆ ಅಂದಿನ ಜಿಲ್ಲಾ ಸಂಡೂರು ತಾಲ್ಲೂಕಿನ ನೋಡಲ್ ಅಧಿಕಾರಿಯಾಗಿದ್ದ ಜಿಲ್ಲಾ ಜಲಾನಯನ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿ, ಬಳ್ಳಾರಿರವರಿಗೆ ತನಿಖೆ ನಡೆಸಿ ವರದಿ ಸಲ್ಲಿಸಲು ವಹಿಸಿದ್ದು, (ಇನ್ನು ಮುಂದೆ ತನಿಖಾಧಿಕಾರಿಯೆಂದು ಕರೆಯಲ್ಪಡುತ್ತಾರೆ) ಸದರಿಯವರು ತನಿಖೆ ಮಾಡಿ ವರದಿಯನ್ನು ಬಳ್ಳಾರಿ ಜಿಲ್ಲೆಯ ಜಿಲ್ಲಾ ಪಂಚಾಯತಿಯ ಮುಖ್ಯ ಕಾರ್ಯನಿರ್ವಾಹಕ ಅಧಿಕಾರಿಗಳ ಮುಖಾಂತರ ವರದಿ ಸಲ್ಲಿಸಿದ್ದಾರೆ.

5) ತನಿಖಾ ವರದಿಯಂತೆ, ಸುಶೀಲನಗರ ಗ್ರಾಮದ ಬೋರಂಜಿ ತಿಪ್ಪು ನಾಯಕರವರ ಮನೆಯಿಂದ ಜಂಬೂ ನಾಯಕರವರ ಜಮೀನಿನವರೆಗೆ ರಸ್ತೆ ಅಭಿವೃದ್ಧಿ ಕಾಮಗಾರಿಗೆ ಸಂಬಂಧಿಸಿದಂತೆ ಕಾಮಗಾರಿಯ ಛಾಯಾಚಿತ್ರ ಪರಿಶೀಲಿಸಲಾಗಿ ನಿರ್ಮಾಣದ ಕೂಲಿಕಾರರ ಛಾಯಾಚಿತ್ರಗಳು ಮತ್ತು ಎಂ.ಎನ್.ಆರ್‌ನಲ್ಲಿ ನಮೂದಿಸಿದ ಕೂಲಿಕಾರರ ಹೆಸರುಗಳು ತಾಳೆಯಾಗಿರುವುದಿಲ್ಲ, ಈ ಹಿನ್ನೆಲೆಯಲ್ಲಿ ತನಿಖೆಯ ಸಮಯದಲ್ಲಿ ಹಾಜರಿದ್ದ ಅಂದಿನ ಗ್ರಾಮ ಪಂಚಾಯತಿ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿಯಾದ ಶ್ರೀ. ಲಕ್ಷ್ಮಣರಾವ್ (ಆ.ಸ.ನೌ-1) ರವರಿಗೆ ಕೂಲಿಕಾರರನ್ನು ಹಾಜರುಪಡಿಸಲು ಸೂಚಿಸಿದಾಗ ಅಸಭ್ಯವಾಗಿ ಉದ್ಧಟತನದಿಂದ ವರ್ತಿಸಿದ್ದು, ಹಾಗೂ ಹಾಜರಿದ್ದ ಮಾಧ್ಯಮದವರಿಗೆ ಕೂಲಿಕಾರರು ಯಾರೂ ಬರುವುದಿಲ್ಲ ಮತ್ತು ಯಂತ್ರದ ಸಹಾಯದಿಂದ ಕಾಮಗಾರಿಯನ್ನು ನಿರ್ಮಾಣ ಮಾಡಿರುವುದಾಗಿ ತಿಳಿಸಿದ್ದಾರೆ. ಕಾಮಗಾರಿಗೆ ಸಂಬಂಧಿಸಿದಂತೆ ಕಾಮಗಾರಿಯನ್ನು ಯಂತ್ರದ ಸಹಾಯದಿಂದ ಅನುಷ್ಠಾನಗೊಳಿಸಿ ಕೂಲಿಕಾರರಿಂದ ಅನುಷ್ಠಾನಗೊಳಿಸಲಾಗಿದೆ ಎಂದು ಸುಳ್ಳು ದಾಖಲೆ ಸೃಷ್ಟಿಸಿದ್ದಕ್ಕೆ ಆ.ಸ.ನೌ 1 ಮತ್ತು 2 ಕಾರಣಕರ್ತರಾಗಿದ್ದಾರೆ.

6) ಬಳ್ಳಾರಿ ಜಿಲ್ಲಾ ಪಂಚಾಯತಿಯ ಮುಖ್ಯ ಕಾರ್ಯನಿರ್ವಾಹಕ ಅಧಿಕಾರಿಗಳು ದಿ: 05.11.2011ರಂದು ಈ ದೂರಿನಲ್ಲಿನ ಆಪಾದನೆಗಳಿಗೆ ಸಂಬಂಧಿಸಿದಂತೆ ಶ್ರೀ. ಬಿ. ಶಿವಕುಮಾರ್ ಪಂಚಾಯತಿ ಸೌಲಭ್ಯ ತಜ್ಞರು (ಯೋಜನೆ) ಗ್ರಾಮ ಸ್ವರಾಜ್ ಯೋಜನೆ ಹಾಗೂ ಅವರ ತಂಡದವರು ನಡೆಸಿದ ತನಿಖಾ ವರದಿಯನ್ನು ಹಾಜರುಪಡಿಸಿದ್ದು, ಅದರಲ್ಲಿ 2010-11, 2011-12 ಮತ್ತು 2012-13ನೇ ಸಾಲಿನಲ್ಲಿ

ಗ್ರಾಮ ಪಂಚಾಯತಿಯಿಂದ ಅನುಷ್ಠಾನಗೊಳಿಸಲಾದ ಯೋಜನೆಗಳಲ್ಲಿ ಪರಶೀಲನೆಗಾಗಿ ಆಯ್ದು ಕಾಮಗಾರಿಗಳು ಬೌತಿಕವಾಗಿ ಅನುಷ್ಠಾನಗೊಂಡಿರುವುದಾಗಿ, ಅದರ ದಾಖಲಾತಿಗಳನ್ನು ನಿರ್ವಹಿಸುವ ಸಮಯದಲ್ಲಿ ಯೋಜನಾ ಮಾರ್ಗಸೂಚಿಗಳಿಗೆ ಅನುಸಾರವಾಗಿ ಕೆಲವು ದಾಖಲಾತಿಗಳನ್ನು ಗ್ರಾಮ ಪಂಚಾಯತಿ ಕಾರ್ಯದರ್ಶಿ/ಪಂಚಾಯತಿ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿಗಳು ಕ್ರಮಬದ್ಧವಾಗಿ ನಿರ್ವಹಿಸದೇ ಇರುವುದು ಕಂಡು ಬಂದಿದೆ ಎಂದು ವರದಿ ಸಲ್ಲಿಸಿದ್ದಾರೆ.

7) ನಂತರ ತನಿಖಾ ವರದಿಗೆ ಆ.ಸ.ನೌ 1 ಮತ್ತು 2 ರವರಿಂದ ಆಕ್ಷೇಪಣೆಗಳನ್ನು ಕೋರಲಾಗಿ, ಸದರಿಯವರುಗಳು ಆಕ್ಷೇಪಣೆಗಳನ್ನು ಸಲ್ಲಿಸಿದ್ದು, ಸದರಿ ಆಕ್ಷೇಪಣೆಗಳಲ್ಲಿ ತನಿಖಾ ವರದಿಯಲ್ಲಿನ ಅಂಶಗಳನ್ನು ಅಲ್ಲಗಳೆಯುವುದರ ಜೊತೆಗೆ ಕೆಲವೊಂದು ದಾಖಲೆಗಳನ್ನು ಹಾಜರುಪಡಿಸಿ, ತಾವು ಯಾವುದೇ ರೀತಿ ಕರ್ತವ್ಯ ಲೋಪವೆಸಗಿರುವುದಿಲ್ಲವೆಂದು ದೂರನ್ನು ಮುಕ್ತಾಯಗೊಳಿಸಲು ವಿನಂತಿಸಿದ್ದಾರೆ.

8) ದೂರಿನಲ್ಲಿನ ಅಂಶಗಳು, ಆ.ಸ.ನೌ 1 ಮತ್ತು 2 ರವರ ಆಕ್ಷೇಪಣೆಗಳು, ತನಿಖಾ ವರದಿ, ಮತ್ತು ಕಡತದಲ್ಲಿನ ದಾಖಲಾತಿಗಳನ್ನು ಪರಿಶೀಲಿಸಿದಾಗ, ಆ.ಸ.ನೌ 1 ಮತ್ತು 2 ಈ ಕೆಳಕಂಡಂತೆ ಕರ್ತವ್ಯಲೋಪವೆಸಗಿದ್ದಾರೆ.

(ಎ) ಆ.ಸ.ನೌ 1 ಮತ್ತು 2 ರವರು ಗ್ರಾಮ ಪಂಚಾಯತಿಯಿಂದ ಅನುಷ್ಠಾನಗೊಳಿಸಲಾದ ಯೋಜನೆಗಳಲ್ಲಿ ಸುಶೀಲಾನಗರದ ಗ್ರಾಮ ಪಂಚಾಯತಿ ವ್ಯಾಪ್ತಿಯ ಬೋರಂಜಿ ತಿಪ್ಪು ನಾಯಕರವರ ಮನೆಯಿಂದ ಜಂಬೂ ನಾಯಕರವರ ಜಮೀನಿನವರೆಗೆ ರಸ್ತೆ ಅಭಿವೃದ್ಧಿ ಕಾಮಗಾರಿಗೆ ಸಂಬಂಧಿಸಿದಂತೆ ಕಾಮಗಾರಿಯ ಛಾಯಾಚಿತ್ರ ಪರಿಶೀಲಿಸಲಾಗಿ ನಿರ್ಮಾಣದ ಕೂಲಿಕಾರರ ಛಾಯಾಚಿತ್ರಗಳು ಮತ್ತು ಎಂ.ಎನ್.ಆರ್‌ನಲ್ಲಿ ನಮೂದಿಸಿದ ಕೂಲಿಕಾರರ ಹೆಸರುಗಳನ್ನು ಬೇರೆ ಬೇರೆಯಾಗಿ ನಮೂದಿಸಿ ಹಾಗೂ ಕಾಮಗಾರಿಯನ್ನು ಯಂತ್ರದ ಮೂಲಕ ನಿರ್ಮಾಣ ಮಾಡಿ ಕರ್ತವ್ಯ ಲೋಪವೆಸಗಿದ್ದಾರೆ.

(ಬಿ) ಆ.ಸ.ನೌ 1 ಮತ್ತು 2 ರವರು 2010-11, 2011-12 ಹಾಗೂ 2012-13ನೇ ಸಾಲಿನಲ್ಲಿ ಸುಶೀಲಾನಗರ ಗ್ರಾಮ ಪಂಚಾಯತಿಯಿಂದ ಅನುಷ್ಠಾನಗೊಳಿಸಲಾದ ಕಾಮಗಾರಿಗಳನ್ನು ಯಂತ್ರದ ಸಹಾಯದಿಂದ ಅನುಷ್ಠಾನಗೊಳಿಸಿ ಸುಳ್ಳು

ದಾಖಲೆಗಳನ್ನು ಸೃಷ್ಟಿಸಿ, ದಾಖಲಾತಿಗಳನ್ನು ಕ್ರಮಬದ್ಧವಾಗಿ ನಿರ್ವಹಿಸದೇ ಕರ್ತವ್ಯ ಲೋಪವೆಸಗಿದ್ದಾರೆ.

9) ಹೀಗಿರುವುದರಿಂದ, ಆ.ಸ.ನೌ 1 ಮತ್ತು 2 ರವರು ನೀಡಿರುವ ಉತ್ತರ/ಆಕ್ಷೇಪಣೆಗಳನ್ನು ಪರಿಶೀಲಿಸಿದಾಗ, ಅವರು ತಮ್ಮ ವಿರುದ್ಧದ ನಡವಳಿಕೆಯನ್ನು ಕೈ ಬಿಡಲು ಸೂಕ್ತ/ಸಮಂಜಸ/ಸಮಾಧಾನಕರ ಕಾರಣ ತೋರಿಸಿಲ್ಲವೆಂಬ ಅಭಿಪ್ರಾಯಕ್ಕೆ ಬರಲಾಗಿದೆ.

10) ಮೇಲ್ಕಾಣಿಸಿದ ಅಂಶಗಳು ಹಾಗೂ ಕಡತವನ್ನು ಪರಿಶೀಲಿಸಲಾಗಿ, ಆ.ಸ.ನೌ 1 ಮತ್ತು 2 ರವರು ಸಾರ್ವಜನಿಕ/ಸರ್ಕಾರಿ ನೌಕರರಾಗಿ ತಮ್ಮ ಕರ್ತವ್ಯ ನಿರ್ವಹಣೆಯಲ್ಲಿ ಪ್ರಾಮಾಣಿಕತೆ ಇಲ್ಲದೆ ಹಾಗೂ ನಿಷ್ಠೆಯಿಲ್ಲದೆ ಮತ್ತು ಸಾರ್ವಜನಿಕ/ಸರ್ಕಾರಿ ನೌಕರರಾಗಿ/ಜನಪ್ರತಿನಿಧಿಯಾಗಿ ತರವಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡು ದರ್ವರ್ತನೆ ಎಸಗಿದ್ದಾರೆಂದು ಮೇಲ್ನೋಟಕ್ಕೆ ಕಂಡುಬರುತ್ತದೆ.

11) ಹೀಗೆ, ಆ.ಸ.ನೌ 1 ಮತ್ತು 2 ರವರು ಸಾರ್ವಜನಿಕ/ಸರ್ಕಾರಿ ನೌಕರರಾಗಿದ್ದು, ತಮ್ಮ ಕರ್ತವ್ಯ ಪರಿಪಾಲನೆಯಲ್ಲಿ ನಿಷ್ಠೆಯನ್ನು ತೋರದೇ ಕರ್ತವ್ಯ ಲೋಪವೆಸಗಿ, ದರ್ವರ್ತನೆ ತೋರಿಸಿ ಸಾರ್ವಜನಿಕ/ಸರ್ಕಾರಿ ನೌಕರರಿಗೆ ತರವಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡಿರುವುದು ಮೇಲ್ನೋಟಕ್ಕೆ ಕಂಡುಬರುತ್ತಿದ್ದು, ಆ.ಸ.ನೌ 1 ಮತ್ತು 2 ರವರು ಕರ್ನಾಟಕ ನಾಗರೀಕ ಸೇವಾ ನಡತೆ ನಿಯಮ 1966ರ ನಿಯಮ 3(1)(i),(ii) ಮತ್ತು (iii) ರನ್ವಯ ದುರ್ನಡತೆಯೆಸಗಿದ್ದು, ಶಿಸ್ತು ಕ್ರಮಕ್ಕೆ ಬಾಧ್ಯರಾಗಿರುವುದು ಕಂಡುಬಂದಿರುವುದರಿಂದ, ಆ.ಸ.ನೌ 1 ಮತ್ತು 2 ರವರು ಸೇವೆಯಿಂದ ವಯೋ ನಿವೃತ್ತಿ ಹೊಂದಿರುವುದರಿಂದ, ಅವರುಗಳ ವಿರುದ್ಧ ಶಿಸ್ತು ನಡವಳಿಕೆ ಹೂಡಲು ಕರ್ನಾಟಕ ನಾಗರೀಕ ಸೇವಾ ನಿಯಮಾವಳಿಗಳು 1957ರ ನಿಯಮ 214(2)(ಬಿ)(i) ರಡಿಯಲ್ಲಿ ಮಂಜೂರಾತಿ ನೀಡುವುದರ ಜೊತೆಗೆ, ಕರ್ನಾಟಕ ನಾಗರೀಕ ಸೇವಾ (ವರ್ಗೀಕರಣ, ನಿಯಂತ್ರಣ ಮತ್ತು ಮೇಲ್ಮನವಿ) ನಿಯಮಾವಳಿಗಳು 1957ರನಿಯಮ 14-ಎ ರಡಿಯಲ್ಲಿ, ಆ.ಸ.ನೌ 1 ಮತ್ತು 2 ರವರ ವಿರುದ್ಧ ಇಲಾಖಾ ವಿಚಾರಣೆಯನ್ನು ನಡೆಸಲು ಈ ಪ್ರಾಧಿಕಾರಕ್ಕೆ

ಒಪ್ಪಿಸುವಂತೆಯೂ, ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತ ಕಾಯ್ದೆ 1984 ಕಲಂ 12(3) ರಡಿಯಲ್ಲಿ ಪ್ರದತ್ತವಾದ ಅಧಿಕಾರದಡಿ ಶಿಸ್ತು ಪ್ರಾಧಿಕಾರಕ್ಕೆ ಶಿಫಾರಸ್ಸು ಮಾಡಿದೆ.

12) ಆ.ಸ.ನೌ 1 ಮತ್ತು 2 ರವರು ಮೇಲ್ನೋಟಕ್ಕೆ ದುರ್ನಡತೆಯನ್ನು ಎಸಗಿದ್ದಾರೆಂದು ಕಂಡುಬಂದಿದ್ದರಿಂದ ಗೌರವಾನ್ವಿತ ಉಪಲೋಕಾಯುಕ್ತರು, ಕರ್ನಾಟಕ ರಾಜ್ಯ, ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತ ಕಾನೂನು ಕಲಂ 12(3)ರಡಿಯಲ್ಲಿ ಶಿಸ್ತು ಪ್ರಾಧಿಕಾರಕ್ಕೆ ಶಿಫಾರಸ್ಸು ಮಾಡಿದ್ದಾರೆ. ಸದರಿ ಶಿಫಾರಸ್ಸಿನ ಮೇರೆಗೆ ಸರ್ಕಾರವು ಆ.ಸ.ನೌ 1 ಮತ್ತು 2 ರವರ ವಿರುದ್ಧ ಇಲಾಖಾ ವಿಚಾರಣೆಯನ್ನು ಕೈಗೊಂಡು ವರದಿ ಸಲ್ಲಿಸಲು ಗೌರವಾನ್ವಿತ ಉಪಲೋಕಾಯುಕ್ತರಿಗೆ ವಹಿಸಿ, ಆದೇಶ ಮಾಡಿದೆ.

ಆದ್ದರಿಂದ ನಿಮ್ಮ ಮೇಲೆ ಈ ದೋಷಾರೋಪಣೆ.

6. The aforesaid article of charge was served upon the DGOs 1 and 2 on 15.09.2015 and 18.09.2015 respectively. DGOs 1 and 2 appeared before this enquiry authority and their first oral statements under Rule 11(9) of KCS (CCA) Rules, 1957 were recorded. The DGOs 1 and 2 pleaded not guilty and claimed to be enquired about the charge. DGO No. 1 and 2 have filed their written statement of defence.

7. DGO No. 1 and 2 by enclosing the letters written by them to the Commissioner, RDPR and C.E.O. Zilla Panchayath, Bellary District and also a letter addressed to this Institution along with their written statement have contended to consider the documents i.e.,

utilization certificate and Audit reports for the years 2010-11 and 2011-12. Further they have contended that already for the same charge, the case is pending before the Sandur C.J. and J.M.F.C. Court.

8. In this enquiry, to prove the charge against the DGOs, the Presenting Officer has examined Sri. D. Mallikarjuna (Complainant) as PW-1, Sri. D. William Rajshekar as PW-2 and Sri. Pranesh Rao as PW-3 (Investigating Officers) and got marked, in all, 10 documents as Ex.P-1 to Ex.P-10 on behalf of Disciplinary Authority. During the cross examination of PW-2, Ex D-1 and 2 were marked by confrontation. After the closure of evidence of Disciplinary Authority, Second Oral Statements of DGOs 1 and 2 U/R 11(16) were recorded. DGOs submitted that they have defence evidence. DGOs got examined themselves as DW-1 & DW-2 and got marked no documents. Hence, recording of Questionnaire U/R 11(18) of KCS (CC&A) Rules, 1957 was dispensed with. Then I have heard the learned Presenting Officer. The defence counsel for DGOs has filed the written arguments on behalf of the DGOs .

9. Now, the points that would arise for my consideration are;

1 : Whether the charge leveled against the DGOs is proved by the Disciplinary Authority?

2 : *What order?*

10. My findings to the aforesaid points are as under :-

POINT No. 1 : In the AFFIRMATIVE

POINT No. 2 : As per the final order for the following;

REASONS

11. **POINT NO. 1** : It is the case of Disciplinary Authority that the DGO No.1 & 2 while working as Panchayath Development Officers, Susheelanagar Grama Panchayath, Sandur Taluk, Bellary District have executed road developmental work from the house of Boranji Thippu Nayaka upto the land of Jambu Nayaka by using machineries and the coolie workers appear in the photos and the names of coolie workers mentioned in NMR are different & have created false documents in the execution of works during the years 2010-11, 2011-12 & 2012-13 and thereby they have committed dereliction of duty/misconduct.

12. The complainant being PW-1 has deposed in his evidence that DGOs have misappropriated the funds allocated under various schemes and fabricating documents have withdrawn the amount without

executing any such works. He also filed complaint to CEO, Zilla Panchayath and even to Panchayath Raj Dept. An IAS officer after verifying the relevant records submitted his report stating irregularities being committed. C.E.O, Zilla Panchayath, Bellary had instructed E.O, Taluk Panchayath, Sandur to file a complaint against DGO No.1 & 2 for irregularities they have committed.

13. He further deposed that accordingly Executive Officer, Taluk Panchayath has filed a complaint and it is registered in crime No.108/2015 u/s 409 and 420 of IPC against the DGO No.1 & 2. Because of his complaint, Fhagirappa, Bill Collector has been removed from service as he was misappropriated a sum of Rs. 25,035/- which was not remitted to the Grama Panchayath account.

14. He further deposed that the Government has issued direction to recover Rs.6,20,286/- from DGO No.1 & 2 and others. Before the investigating Officer, DGO No.1 has stated that works were not executed by engaging labourers, but have been executed by using machineries. It is appeared in the news paper Vijayavani. Therefore, DGO No.1 & 2 being Panchayath Development Officers are responsible for such irregularities.

15. Apart from ocular evidence, he has produced Form No.1 & 2, Complaint, copy of letter of CEO, ZP given to District Watershed Development Officer & Sandur Taluk Nodal Officer, Bellary, Copy of letter of District Watershed Development Officer along with investigation report, copy of FIR in Crime No.34/2013, copy of complaint given by the complainant to the D.C., copy of information given by State Information Commission, copy of complaint given to S.P., paper cuttings, copy of FIR in Crime No.108/2015, copies of letters given by CEO to the EO, Investigation report and covering letter at Ex.P-1 to Ex.P-10.

16. PW-2 has stated that as per the letter of CEO, on 27.11.2012 he verified the records in Susheelanagar Grama Panchayath in the presence of complainant, staff of Executive Officer, concerned PDO and Bill Collector and found that 25 works have been executed, which includes 6 works referred by the complainant. DGOs have not called the coolie workers to enquire them, to whose bank account, amount was deposited. Complainant has informed that the concerned documents were not supplied. He has filed his report as per Ex.P-3(2).

17. PW-3 has stated that District Watershed Development Officer asked him and one

Sri.B.Shivakumar, Resource Person, Panchayath (Planning) to investigate the complaint and report. Accordingly, he verified the records from 04.08.2014 to 06.08.2014 and found that during the years 2010-11 to 2012-13 the works have been executed physically under the scheme, but some of the documents were not properly maintained as per planning guidelines by the Secretary/PDO. In this regard they have filed report as per Ex.P-9 & covering letter is produced at Ex.P-10.

18. On the other hand, DGO No.1 as DW-1 has deposed that he had worked as Secretary, Susheelanagar Grama Panchayath from 15.11.2001 to 31.01.2010 and as PDO from 01.04.2010 to 13.08.2012. In his tenure he has executed the works as per rules. In this regard he has maintained bills, vouchers, NMR, round sheet and measurement book. Executive Officer countersigned in every bills and certified the utilization certificate, which was accepted by Chief Executive Officer. Social Audit has been done. Sundur police have filed 'B' report in Crime No.108/2015. Therefore, he has not committed any misconduct.

19. DGO No.2 as DW-2 has deposed that he had worked as Panchayath Development Officer in Susheelanagar Grama Panchayath from 01.08.2012 to

13.8.2013. In his tenure he has executed the works as per rules. In this regard he has maintained bills, vouchers, NMR, round sheet and measurement book. Executive Officer countersigned in every bills and certified the utilization certificate, which was accepted by the Chief Executive Officer. Social Audit has been done. Sandur police have filed 'B' report in Crime No.108/2015. Therefore, he has not committed any misconduct.

20. The learned Presenting Officer has submitted that the complainant being PW-1 and PW-2 & PW-3 being Investigating Officers have fully supported the case of Disciplinary Authority and the documents produced by them at Ex.P-1 to Ex.P-10 corroborate the version of complainant to establish the guilt of DGOs.

21. The counsel for DGOs has submitted that DGOs have maintained vouchers, challans, registers, NMR and utilization certificate, which have been signed by all the higher officers and they are in the custody of the office of Grama Panchayath and copies of the same are in the custody of police. Watershed Development Officer has given evidence clearing the charges leveled against the DGOs. But, Sri.Pranesh Rao has verified the records without causing notice to the DGOs. Sandur police have

filed 'B' reports. Therefore, it is prayed to dismiss the proceedings.

22. On perusal of oral and documentary evidence, it reveals that DGO No.1 had worked as Secretary Susheelanagar Grama Panchayath from 15.11.2001 to 31.03.2010 and also as a Panchayath Development Officer from 01.04.2010 to 13.08.2012. Similarly, DGO No.2 had worked as Panchayath Development Officer from 01.08.2012 to 13.08.2013.

23. PW-2-Investigating Officer has admitted in the cross-examination that DGO No.2 was not working as PDO during the year 2010-11, but DGO No.1 was working as PDO at that time. Therefore, it is clear from the evidence of DW-1 & 2 and admission of PW-2 that DGO No.1 was working during the year 2010-11 and DGO No.2 was working during the years 2011-12 & 2012-13 as Panchayath Development Officers in Susheelanagar Grama Panchayath, Sandur Taluk, Bellary District.

24. As per the evidence of PW-2 out of 55 works, 25 works have been executed by the DGOs, out of which 6 works were verified at the instance of complainant and the said 6 works were found to be physically executed. PW-2 had asked the DGO No.1, who was present at the

time of inspection to supply the documents with respect to said 6 works within 30.07.2013 to the complainant and again time was granted to supply the documents within 05.08.2013, but DGO No.2 did not supply the documents.

25. Ex.P-3(2) is the final investigation report submitted by PW-2 to the Chief Executive Officer, Zilla Panchayath, in which it is clearly stated that while executing 6 works under MGNREGA scheme, the DGOs have not followed some guidelines, i.e., the photos taken at the time of execution of work and the names mentioned in NMR are not tallied and they have failed to produce the complete documents at the time of investigation and they have behaved rudely with the complainant.

26. It is further reported that 25% of road work between the house of Boranji Thippu Nayaka upto the land of Jambu Nayaka has been executed by machineries instead of engaging coolie workers and created the documents stating that the entire road work has been executed through coolie workers. It is also reported that inspite of giving instruction, the DGOs have not supplied the xerox copies of all documents to the complainant. As such, the DGOs are responsible for this lapse and irregularities.

27. PW-3 along with one Sri.B.Shivakumar, Resource Person, Panchayath (Planning) have given a report as per Ex.P-9 stating that for having spent Rs.92,500/- under Swachha Grama Yojane during the year 2012-13, the DGOs have not produced any documents at the time of investigation. They have further reported that though works were physically executed under the schemes during the years 2010-11, 2011-12 and 2012-13, DGOs have not properly maintained the records as per guidelines.

28. It is to be noted that the DGOs have not questioned/challenged the reports given by PW-2 and PW-3. It can be seen from Ex.P-3(5) that the complainant had also approached the State Information Commission against the DGO No.1 for having not supplied the xerox copies of documents relating to works. Besides, except oral evidence, the DGOs have not produced any documentary evidence to show that they have properly maintained the concerned records as per the guidelines. Moreover, DGO No.1 has not produced the relevant documents before PW-2 at the time of verification of records.

29. As such, it is clear from the evidence on record that the DGOs have not properly maintained the concerned records while executing the works under MGNREGA

scheme during the years 2010-11, 2011-12 & 2012-13 and they have executed 25% of road developmental work from the house of Boranji Thippu Nayaka upto the land of Jambu Nayaka by machineries without engaging the coolie workers, which amounts to dereliction of duty of DGO No.1 and 2.

30. Therefore, I am of the opinion that there is convincing evidence by the complainant, PW-2 & 3 to show that the DGO Nos.1 & 2 have committed dereliction of duty as stated in the charge. Thus, the Disciplinary Authority has proved the charge leveled against the DGO No.1 & 2 as mentioned in Annexure-1 of Article of Charge beyond probabilities. Therefore, I answer Point No.1 in the Affirmative.

31. **POINT NO. 2** : In view of my finding on point No. 1 and for the foregoing reasons, I proceed to pass the following;

: ORDER :

The Disciplinary Authority has proved the charge against DGO No. 1 - Sri. Lakshman Rao, **Retired** Panchayath Development Officer, Susheelanagar, Grama Panchayath, Sandur Taluk, Bellary District

and DGO No. 2 - Sri. Devendrappa (**Retired**),
Panchayath Development Officer,
Susheelanagar Grama Panchayath, Sandur
Taluk, Bellary District.

This report is submitted to the Hon'ble
Upalokayukta-2 in a sealed cover forthwith.

Dated this the 24th December, 2019

(D. Puttaswamy)
Additional Registrar (Enquiries-12)
Karnataka Lokayukta, Bengaluru

ANNEXURES

I. LIST OF WITNESS/S EXAMINED ON BEHALF OF
DISCIPLINARY AUTHORITY :-

PW 1 : Sri. D. Mallikarjuna (Complainant)
PW 2 : Sri. D. William Rajshekar (Investigating Officer)
PW 3 : Sri. Pranesh Rao (Investigating Officer)

II. LIST OF DOCUMENTS MARKED ON BEHALF OF
DISCIPLINARY AUTHORITY :-

Ex.P.1 : Form No. I dt:21.05.2014
Ex.P.2 : Form No. II dt:20.05.2014
Ex.P.3 : Complaint dt:21.05.2014
Ex.P.4 : FIR
Ex.P.5 : Letter of Chief Executive Officer, Zilla
Panchayath, Bellary dt:17.03.2017
Ex.P.6 : Letter of Chief Executive Officer, Zilla
Panchayath, Bellary dt:20.03.2015 /
16.04.2015

- Ex.P.7 : Letter of Chief Executive Officer, Zilla Panchayath, Bellary dt:01.07.2015
Ex.P.8 : Vijayavani newspaper extract dt:28.11.2012
Ex.P.9 : Rport of PW-3
Ex.P.10 : Letter dt: 16.08.2014 to the Director (Panchayath-1), RDPR Department, Bengaluru.

III. LIST OF WITNESS/S EXAMINED ON BEHALF OF DGOs :

- DW 1 : Sri. R. Laxman Rao
DW 2 : Sri. A. Devendrappa

IV. LIST OF DOCUMENTS MARKED ON BEHALF OF DGOs :

- Ex.D.1 : Intimation dt:23.07.2013
Ex.D.2 : Letter dt:14.08.2013 to District Watershed Officer, Bellary

Dated this the 24th December, 2019

(D. Puttaswamy)
Additional Registrar (Enquiries-12)
Karnataka Lokayukta, Bengaluru



KARNATAKA LOKAYUKTA

No.Uplok-2/DE-430/2015/ARE-12

Multi-storeyed Building,
Dr.B.R. AmbedkarVeedhi,
Bengaluru, dt.31.12.2019.

RECOMMENDATION

Sub:- Departmental inquiry against (1) Sri. Lakshman Rao, Rtd. Panchayath Development Officer, Susheelanagar Gram Panchayath, Sandur Taluk, Bellary District and (2) Sri. Devendrappa, Rtd. Panchayath Development Officer, Susheelanagar Gram Panchayath, Sandur Taluk, Bellary District-reg.

- Ref:- 1) Government Order No. ಗ್ರಾಅಪ/356/ಗ್ರಾಪಂಕಾ/2015, Bangalore dated: 10.8.2015.
2) Nomination order No.UPLOK-2/DE/430/2015 dt: 21.8.2015 of Upalokayukta-2, State of Karnataka, Bangalore.
3) Inquiry report dated 24.12.2019 of Additional Registrar of Enquiries-12, Karnataka Lokayukta, Bengaluru.

The Government by its order dated 10.08.2015 initiated disciplinary proceedings against (1) Sri. Lakshman Rao, Rtd. Panchayath Development Officer, Susheelanagar Gram Panchayath, Sandur Taluk, Bellary District and (2) Sri. Devendrappa, Rtd. Panchayath Development Officer, Susheelanagar Gram Panchayath, Sandur Taluk, Bellary District,[hereinafter referred to as Delinquent Government Officials, for short as 'DGOs'] and entrusted the departmental inquiry to this Institution.

3. This Institution by Nomination Order No. UPLOK-2/DE/430/2015 dated 21.8.2015 nominated Additional Registrar of Enquiries-3, Karnataka Lokayukta, Bengaluru, as the Inquiry Officer to frame charges and to conduct departmental inquiry against DGOs for the alleged charge of misconduct, said to have been committed by them. Subsequently by order No. Uplok 1 &

2/DE/Transfers/2018 dated 6.8.2018 ARE-12 was re-nominated to continue the said enquiry.

3. The DGOs - (1) Sri. Lakshman Rao, Rtd. Panchayath Development Officer, Susheelanagar Gram Panchayath, Sandur Taluk, Bellary District and (2) Sri. Devendrappa, Rtd. Panchayath Development Officer, Susheelanagar Gram Panchayath, Sandur Taluk, Bellary District was tried for the following charges:-

ಶ್ರೀ ಲಕ್ಷ್ಮಣರಾವ್, ನಿವೃತ್ತ ಪಂಚಾಯತಿ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿಗಳು, ಸುಶೀಲನಗರ ಗ್ರಾಮ ಪಂಚಾಯತಿ, ಸಂಡೂರು ತಾಲ್ಲೂಕು, ಬಳ್ಳಾರಿ ಜಿಲ್ಲೆ, (2) ಶ್ರೀ ದೇವೇಂದ್ರಪ್ಪ, ನಿವೃತ್ತ ಪಂಚಾಯತಿ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿಗಳು, ಸುಶೀಲನಗರ ಗ್ರಾಮ ಪಂಚಾಯತಿ, ಸಂಡೂರು ತಾಲ್ಲೂಕು, ಬಳ್ಳಾರಿ ಜಿಲ್ಲೆ ನಿಮ್ಮ ಕರ್ತವ್ಯ ಪಾಲನೆಯಲ್ಲಿ:

(ಎ) ಆ.ಸ.ನಂ 1 ಮತ್ತು 2 ರವರು ಗ್ರಾಮ ಪಂಚಾಯತಿಯಿಂದ ಅನುಷ್ಠಾನಗೊಳಿಸಲಾದ ಯೋಜನೆಗಳಲ್ಲಿ ಸುಶೀಲನಗರದ ಗ್ರಾಮ ಪಂಚಾಯತಿ ವ್ಯಾಪ್ತಿಯ ಬೋರಂಜಿ ತಿಪ್ಪು ನಾಯಕರವರ ಮನೆಯಿಂದ ಜಂಬೂ ನಾಯಕರವರ ಜಮೀನಿನವರೆಗೆ ರಸ್ತೆ ಅಭಿವೃದ್ಧಿ ಕಾಮಗಾರಿಗೆ ಸಂಬಂಧಿಸಿದಂತೆ ಕಾಮಗಾರಿಯ ಛಾಯಾಚಿತ್ರ ಪರಿಶೀಲಿಸಲಾಗಿ ನಿರ್ಮಾಣದ ಕೂಲಿಕಾರರ ಛಾಯಾಚಿತ್ರಗಳು ಮತ್ತು ಎಂ.ಎನ್.ಆರ್.ನಲ್ಲಿ ನಮೂದಿಸಿದ ಕೂಲಿಕಾರರ ಹೆಸರುಗಳನ್ನು ಬೇರೆ ಬೇರೆಯಾಗಿ ನಮೂದಿಸಿ ಹಾಗೂ ಕಾಮಗಾರಿಯನ್ನು ಯಂತ್ರದ ಮೂಲಕ ನಿರ್ಮಾಣ ಮಾಡಿ ಕರ್ತವ್ಯ ಲೋಪವೆಸಗಿರುತ್ತೀರಿ;

(ಬಿ) ಆ.ಸ.ನಂ 1 ಮತ್ತು 2 ರವರು 2010-11, 2011-12 ಹಾಗೂ 2012-13ನೇ ಸಾಲಿನಲ್ಲಿ ಸುಶೀಲನಗರ ಗ್ರಾಮ ಪಂಚಾಯತಿಯಿಂದ ಅನುಷ್ಠಾನಗೊಳಿಸಲಾದ ಕಾಮಗಾರಿಗಳನ್ನು ಯಂತ್ರದ ಸಹಾಯದಿಂದ ಅನುಷ್ಠಾನಗೊಳಿಸಿ ಸುಳ್ಳು ದಾಖಲೆಗಳನ್ನು ಸೃಷ್ಟಿಸಿ, ದಾಖಲಾತಿಗಳನ್ನು ಕ್ರಮಬದ್ಧವಾಗಿ ನಿರ್ವಹಿಸದೇ ಕರ್ತವ್ಯ ಲೋಪವೆಸಗಿರುತ್ತೀರಿ.

ಕಾರಣ, ಜವಾಬ್ದಾರಿಯುತ ಸರ್ಕಾರಿ ನೌಕರರಾಗಿದ್ದರೂ ಸಹಿತ ನಿಯಮಾವಳಿಗಳನ್ನು ಉಲ್ಲಂಘಿಸಿ ನಿಮ್ಮ ಕರ್ತವ್ಯ ಪಾಲನೆಯಲ್ಲಿ ಸಂಪೂರ್ಣ ಪ್ರಾಮಾಣಿಕತೆ ಹಾಗೂ ಕರ್ತವ್ಯ ನಿಷ್ಠೆಯನ್ನು ಪಾಲಿಸದೆ, ಮತ್ತು ಸರ್ಕಾರಿ ನೌಕರರಿಗೆ ಉಚಿತವಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡು ದುರ್ನಡತೆ/ದುರ್ವರ್ತನೆಯಿಂದ ವರ್ತಿಸಿ, ಕರ್ನಾಟಕ ನಾಗರೀಕ ಸೇವಾ ನಿಯಮಗಳು (ನಡತೆ) 1966, ನಿಯಮ 3(1) (i) ರಿಂದ (iii) ರಡಿಯಲ್ಲಿ ಉಕ್ತವಾದ ದುರ್ನಡತೆ ಎಸಗಿದ್ದೀರಿ ಎಂದು ಕರ್ನಾಟಕ ನಾಗರೀಕ ಸೇವಾ ನಿಯಮ (ವರ್ಗೀಕರಣ, ನಿರ್ಬಂಧ ಮತ್ತು ಮೇಲ್ಮನವಿ) 1957ರ ಮೇರೆಗೆ ನಿಮ್ಮ ಮೇಲೆ ದೋಷಾರೋಪಣೆಯನ್ನು ಮಾಡಲಾಗಿದೆ.

4. The Inquiry Officer (Additional Registrar of Enquiries-12) on proper appreciation of oral and documentary evidence has held that, 'the Disciplinary Authority' has 'proved' the charges levelled against the DGOs '(1) Sri.

Lakshman Rao, Rtd. Panchayath Development Officer, Susheelanagar Gram Panchayath, Sandur Taluk, Bellary District and (2) Sri. Devendrappa, Rtd. Panchayath Development Officer, Susheelanagar Gram Panchayath, Sandur Taluk, Bellary District.'

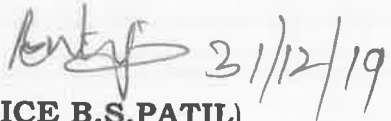
5. On re-consideration of report of inquiry and all the records, I do not find any reason to interfere with the findings recorded by the Inquiry Officer. Therefore, it is hereby recommended to the Government to accept the report of Inquiry Officer.

6. As per the First Oral Statement of DGOs furnished by the Inquiry Officer, DGOs - (1) Sri. Lakshman Rao, Rtd. Panchayath Development Officer, and (2) Sri. Devendrappa, Rtd. Panchayath Development Officer, have retired from service on 31.4.2013 and 31.10.2013 respectively.

7. Having regard to the nature of charge 'proved' against DGOs - (1) Sri. Lakshman Rao, Rtd. Panchayath Development Officer, Susheelanagar Gram Panchayath, Sandur Taluk, Bellary District and (2) Sri. Devendrappa, Rtd. Panchayath Development Officer, Susheelanagar Gram Panchayath, Sandur Taluk, Bellary District and on consideration of the totality of circumstances-,

'it is hereby recommended to the Government to impose penalty of withholding of 15% of the pension for a period of five years payable to DGOs 1 and 2 - (1) Sri. Lakshman Rao, Rtd. Panchayath Development Officer and (2) Sri. Devendrappa, Rtd. Panchayath Development Officer.'

8. Action taken in the matter shall be intimated to this Authority. Connected records are enclosed herewith.


(JUSTICE B.S.PATIL)
Upalokayukta-2,
State of Karnataka.

